

18.08 hrs

**HIGH COURT OF KERALA (ESTABLISHMENT OF A PERMANENT BENCH AT THIRUVANANTHAPURAM)
BILL**

Title: Discussion on the High Court of Kerala (Establishment of a permanent bench at Thiruvananthapuram) Bill, 2003.

MR. CHAIRMAN : The House will now take up item no. 26. Shri Kodikunnil Suresh.

SHRI KODIKUNNIL SURESH (ADOOR): Mr. Chairman, Sir, I beg to move:

"That the Bill to provide for the establishment of a permanent Bench of the High Court of Kerala at Thiruvananthapuram, be taken into consideration."

Sir, I am extremely thankful to this august House for giving me an opportunity to move this Private Member's Bill for instituting a permanent Bench of the High Court of Kerala at Thiruvananthapuram. This is a historic moment for the people of Kerala, especially for those who are residents of the southern districts, because they have been demanding for the establishment of a permanent Bench of the High Court of Kerala at Thiruvananthapuram, for a long time.

MR. CHAIRMAN: Shri Kodikunnil Suresh, you can stop here and you can continue your speech next time.

The House now stands adjourned to meet again on Monday, the 8th December, 2003 at 11.00 a.m.

18.09 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, December 8, 2003/Agrahayana 17, 1925 (Saka).*
